CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

12.03.2008

<u>CP No.06/2005 (OA No.448/2001) with MA No.15/2005,197/2007 and 328/2006.</u>

Govind Ram vs. S.B.Bhattachaya

Mr. J.P.Gargey, proxy counsel to Mr. S.R.Chaoursia, counsel for the applicant Mr. V.S.Gurjar, counsel for respondents.

The learned counsel for the respondents has brought to our notice, Misc. Application which could not be filed in the registry thereby stating that operation of the order dated 17.9.2004 passed by this Tribunal has been stayed by the Hon'ble High Court on 10.1.2008 vide order passed in DB Civil Writ Petition No.2970/2005. Copy of the order dated 10.1.2008 has also been annexed with the Misc. Application. In view of this subsequent development, we are of the view that it will not be useful to keep this Contempt Petition pending. Accordingly, the same is disposed of. Notices issued to the respondents are discharged.

It is, however, clarified that in case the stay as granted by the Hon'ble High Court is vacated or the Writ Petition filed by the department is dismissed, it will be open for the applicant to either file fresh Contempt Petition or to move application for restoration of this Contempt Petition.

With these observations, the Contempt Petition is disposed of. The Registry is directed to register the Misc. Application, which shall also stand disposed of accordingly.

In view of disposal of the Contempt Petition, no order is required to be passed in MA No.15/2007, 192/2007 and MA No.328/2006.

(J.P.SHUKLA)

Admv. Member

(M.L.CHAUHAN)

Judl.Member

R/

